

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

11/12/1987

Learned advocate Mr. R.V. Deshmukh for the applicant and Mr. J.D. Ajmera for the respondents present. Admittedly, the petitioner has implemented the transfer order and joined at Bombay where he has been transferred from Ahmedabad. Mr. Deshmukh states that because at Annexure A-4 there are representations on compationate ground for retaining the petitioner at Ahmedabad and because there is still vacancy at Ahmedabad, we should intervene and give him relief by cancelling the transfer order from Ahmedabad to Bombay.

After implementation of transfer order, no cause survives. The respondent will no doubt give such consideration on compationate ground as it deserves. The matter being ~~on~~ ^{is} administration within the scope of authority. With this observation, the petition is summarily rejected.

Pravin
(P H Trivedi)
Vice Chairman

*Mogera